

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India ..... Applicant/petitioner  
Vs.  
Era Infra Engineering Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 09.08.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:**

For the Financial Creditor : Mr. Darpan Wadhwa, Sr. Adv.  
Mr. Rahul Ranjan, Ms. Anusha Nagarajan  
& Mr. Aditya Pandey, Ms. Henna Vadhera &  
Ms. Cauveri Birbal, Advs.  
For the RP : Mr. Atul Sharma, Ms. Ashly Cherian & Ms.  
Vrinda Sagar, Advs.

**ORDER**

**CA-548(PB)/2018 & CA-717(PB)/2018**

Ld. Counsel for the applicant after arguing the matter for some time has applied for withdrawal of the application with liberty in terms of the prayer made.

Dismissed as withdrawn with liberty in terms of the prayer.

*Sdt*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sdt*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**